237

(b), (c). (d) and (f) The company proposes manufacture proprietary compound preparations and extracts to be used in the manufacture of concentrates for non-alcoholic beverages. 25% of the preparations produced are proposed to be sold in the domestic market for further processing into a beverage. An Inter-Ministerial- Board of Approvals in the Ministry of Com-meroce duly scrutinises applications On establishing projects in the Export Processing Zones having regard to all relevant aspects including extension of the facility of sale in the domestic tariff area in accordance with the guidelines on a case by case basis and the use of foreign brand names.

No decision has been taken by Government on the application.

(e) A five year Tax-Holiday is available to all the units located in the Export Processing Zones in the (country. The dividends on the foreign equity are repatriable subject to RBI regulations.

Entry of Coca Cola in the country using export processing zone

@@@@2589-D. SHRI V. GOPAL-SAMY:

SHRI CHIMANBHAI MEHTA:

Will the Minister of COMMERCE be pleased to state:

- (a) whether Government's attention has been drawn to s news item which appeared in the Economic Times dated thr 17th November, 1983 to the effect that Cocs Cola is going to enter the Indian market using the export processing zone;
- (b) whether Coca Cola proposal is in consistent with the objectives
- @@@Previously Unstarred Question 2743, transferred from the 2nd December. 1988.

behind setting up of the export processing zone; and

(c) if so, what are the aims and objectives of the Export Processing Zones?

THE MINISTER OF STATE IN THE MINISTRY OP COMMERCE (SHRI P. R. DAS MUNSHI); (a) Yes. Sir.

(b) and (c) The objectives of the Export Processing Zones, inter-alia, are to earn foreign exchange, attract foreign investment and expand employment opportunities. The applicant company has stated that the proposal conforms to the regulations governing export production in the Export Processing Zones. Government has not taken a decision on the application.

Entry of Coca Cola in export processing zone

f2589.-E. SHRI T. &. BALU; Will the Minister of COMMERCE be pleased to state;

- (a) whether Government's attention has been drawn to a news item which appeared in Hindustan Times dated 17th November, 1988 regarding re-entry of Coca Cola in the Sndian market:
- (b) what is the policy regarding factories in export Processing Zone selling its goods in the domestic market:
- (c) whether Coca Cola is likely to be allowed to sell their goods in the local market;
- (d) what is the Government's policy regarding foreign collaboration for consumer goods; and
- (e) what is the policy regarding using Foreign Trade Marks in the domestic market?

fPreviously Unstarred Ouestion 2744. transferred from the 2nd December, 1988.